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9. Administrative improvements and innovations.	(a) Measures introduced during the year to achieve efficiency and economy in administration;	
	(b) an appraisal of the work of the internal work study unit in the field of work measurement, organisational and procedural studies.	
10. Use of Hindi as Official languages.	Progress made with reference to government orders on the subject.	

**News item captioned "Small unit long Wait for Registration"**

2977. SHRI HARISH KUMAR GANGWAR: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government's attention has been drawn to the news item captioned 'small units long wait for registration' appearing in the Indian Express of 26 September, 1981:

(b) if so, the reaction of Government thereto; and

(c) details of action taken together with number of applications pending finalisation, since when and by when they are expected to be finalised?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) Yes, Sir.

(b) and (c). The news item has misrepresented the facts which were brought out after study of a few sample cases that the permanent registration is mostly granted within two months of an application being made after completion of necessary formalities. In the beginning provisional registration is issued generally within 7 days of the application. This enables the applicant to complete other formalities and apply for permanent registration. During the period of provisional registration, the unit can function normally and convert the provisional registration to permanent one generally in about a year's time.

**Number of sick industries in various Sectors**

2978. SHRI OSCAR FERNANDES:  
SHRI MOOL CHAND DAGA:  
SHRI E. BALANANDAN:

Will the Minister of INDUSTRY be pleased to lay a statement showing:

(a) what is the number of sick industries in various sectors;

(b) what are the facilities extended for the sick units for revival; and

(c) how many industries have been revived since 1 January, 1980?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) According to the data collected by the Reserve Bank of India 24,656 units were identified and reported as sick as at the end of December, 1980. The industry-wise break-up, which is available only in respect of units having credit limit of Rs. 1 crore and above, is as follows:

Industry	No. of units
1. Engineering & Electricals . . . . .	91
2. Iron and Steel . . . . .	44
3. Textiles . . . . .	94
4. Jute . . . . .	35
5. Chemicals . . . . .	24
6. Cement . . . . .	3
7. Rubber . . . . .	11
8. Sugar . . . . .	45
9. Miscellaneous . . . . .	62
<b>TOTAL:—</b>	<b>409</b>

(b) Banks and financial institutions prepare a rehabilitation package which is tailor made to the specific requirements of the sick units which are found potentially viable. Rehabilitation package may consist of a number of concessions on behalf of banks and institutions like reduction in rates of interest, fundnig of interest, re-scheduling of recovery, waiver of penal interest and grant of further need based assistance.

The Government also give six concession on merger of sick units with healthy units with a view to reviving the former. Section 72A was added to the Income Tax Act, 1961 during 1977 to give effect to this concession.

(c) As per the data collected by the Reserve Bank of India 2,870 units became viable during January—December, 1980 and were deleted by banks from the list of sick units.

**High Level committee to review functioning of inspectorate of industries**

2979. SHRI SOMNATH CHATTERJEE: Will the Minister of INDUSTRY be pleased to state:

(a) whether attention of Government has been drawn towards the demand for setting up of a high level Committee to review the functioning of the role of inspectorates by the Federation of Associations of Small Industries of India; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) and (b). Although no formal reference has been received, the problem arising out of visit of numerous inspectors to a small industries unit was mentioned at the annual function of the FASTI. The Minister of Industries who addressed the convention had clarified that inspections had to be held in accordance with the statutory requirements of various types. But any problems

faced as a result thereof; if brought to the notice of the government, will be looked into.

**Non supply of Raw Material to Indo-American Electrical Ltd. Durgapur**

2980. SHRI SOMNATH CHATTERJEE:

SHRI AJIT KUMAR SAHA:

SHRI NIREN GHOSH:

SHRI R. P. DAS:

SHRI KRISHNA CHANDRA HALDER:

Will the Minister of INDUSTRY be pleased to state:

(a) whether he is aware about the fact that the Indo-American Electrical Ltd. Durgapur is not getting its main raw material to run the factory properly due to non-clearance by Company Law Board under MRTP Act;

(b) whether it is also a fact that Government of West Bengal requested him for block allotment of copper to the company immediately, because this company has been declared as relief undertakings by the West Bengal Government;

(c) if so, reasons for the delay to allot raw material; and

(d) steps taken by Government to supply raw material to Indo-American Electrical Ltd.?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) to (d). M/s. Indo-American Electricals had approached the Directorate General of Technical Development for release of copper, stating that the management of the company has changed with the participation by Thapars in the management. The State Government of West Bengal had also asked for release of copper to the company, stating that the company has been declared as a Relief Undertaking.